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WA-1222-2018

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 13th OF OCTOBER, 2025

WRIT APPEAL No. 1222 of 2018

JITENDRA AND OTHERS

Versus

KOMAL KEWAT AND OTHERS

.....
Appearance:

Shri Himanshu Mishra - Advocate for appellants.

Shri Anoop Nair - Senior Counsel with Shri Rajas Pohankar -

Advocate for respondents No.2 to 6.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

I.A. No.15625/2025 :

By the subject application, respondent Coal India Limited prays for extension of time to comply with the direction given by this Court on 09.05.2025 whereby the respondents were directed to examine the claims of remaining eligible persons.

2. Learned Senior Counsel submits that the process is underway. However, keeping in view of the volume of employees, the process is likely to take some more time.

3 . In view of the above, the time granted by order dated 09.05.2025 is



enlarged by a further period of two months from today.

4. Accordingly, the appeal is disposed of. Proceedings are closed.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

m/-